

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:534
ANSWERED ON:07.08.2013
TEACHER ELIGIBILITY TEST
Meghwal Shri Arjun Ram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the procedure to conduct Teacher Eligibility Test (TET) is different from State to State in the country;
- (b) if so, the manner in which TET is conducted in all the States;
- (c) whether the teachers have to go through four or five tests in the name of improvement in quality of education in various States;
- (d) if so, whether the Government proposes to adopt a formula of model TET in order to streamline the said complex and difficult procedure; and
- (e) if so, the time by which directions are likely to be forwarded to the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) & (b): The National Council for Teacher Education (NCTE), notified as the academic authority under the Right of Children to Free and Compulsory Education (RTE) Act, 2009 has issued guidelines for conducting the Teacher Eligibility Test (TET) to all State Governments/ UTs. No separate procedure has been prescribed for each State.
- (c): The Central Board of Secondary Education (CBSE) is conducting the TET at the central level and the respective State Governments/ UTs are conducting the TET in their respective States. The test comprises of two sections, Paper- I for eligibility to teach in classes I to V and Paper- II for eligibility to teach in classes VI to VIII.
- (d)&(e): The guidelines have been prescribed by the NCTE to all State/UT Governments for holding the TET.